

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA  
UNSTARRED QUESTION NO. 427  
TO BE ANSWERED ON 19<sup>TH</sup> JULY, 2016

IMPLEMENTATION OF NFSA

427. DR. K. GOPAL:

KUMARI SHOBHA KARANDLAJE:

SHRI G. HARI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has taken the final decision to implement the National Food Security Act (NFSA) immediately and to bring the whole country under its ambit, if so, the details thereof;
- (b) whether some States are yet to identify the beneficiaries under the said Act, if so, the details thereof and the corrective steps proposed in this regard indicating the number and percentage of cards digitised and linked to Aadhaar;
- (c) whether the Government has reviewed the implementation of the scheme in the States, if so, the details and the outcome thereof; and
- (d) the funds allocated, released and utilised under the Act by the Union and the State Governments during the last three years, State-wise?

A N S W E R

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
(SHRI RAM VILAS PASWAN)

---

(a) to (c): Under the National Food Security Act, 2013 (NFSA), which came into force with effect from 05.07.2013, main responsibility for implementation, which inter alia includes identification of eligible households, issuing ration cards to them, distribution of foodgrain entitlements to eligible households through fair price shops (FPS), setting up effective grievance redressal mechanism, necessary strengthening of Targeted Public Distribution System (TPDS), rests with the States/UTs.

Implementation of the Act is reviewed on regular basis through meetings with States/UTs at various levels. As a result of regular review, implementation of the Act has started in all the States/UTs except Kerala and Tamil Nadu. Recently, a meeting of Food Ministers and Food Secretaries of States/UTs was held on 21.05.2016 at New Delhi, to review implementation of NFSA and progress in end-to-end computerization, wherein Governments of Kerala and Tamil Nadu were requested to expedite implementation of NFSA.

Digitization of ration cards has been completed in all the States/UTs and 60% of digitized ration cards have been seeded with Aadhaar.

(d): For providing central assistance to States/UTs for meeting expenditure towards intra-state movement and handling of foodgrains and FPS dealers margin under NFSA, the Food Security (Assistance to State Governments) Rules, 2015 was notified in August, 2015 and for the first time budget allocation was made in 2015-16. The amount of Rs. 279.01 lakh provided in Revised Estimates (2015-16) was fully released. During the current year, an allocation of Rs. 250000 lakh has been made, out of which Rs. 86341.63 lakh has been released/sanctioned for release. State/UT-wise details are at Annexure.

\*\*\*\*

## ANNEXURE

ANNEXURE REFERRED TO IN REPLY OF PART (d) OF LOK SABHA UNSTARRED QUESTION NUMBER 427 DUE FOR ANSWER ON 19.07.2016.

Central assistance released/sanctioned for release to States/UTs for meeting expenditure towards intra-State movement & handling of foodgrains and Fair Price Shop Dealers' margin.

<b>2015-16</b>		
<b>S.No.</b>	<b>Name of the States/UTs</b>	<b>Amount (in lakh)</b>
1	Andaman & Nicobar	4.55
2	Chandigarh	31.11
3	Dadra & Nagar Haveli	3.79
4	Daman & Diu	12.63
5	Delhi	35.03
6	Goa	56.4
7	Lakshadweep	13.89
8	Mizoram	31.72
9	Sikkim	89.89
	<b>Total</b>	<b>279.01</b>
<b>2016-17</b>		
1	Bihar	24007.21
2	Assam	4500.00
3	Tripura	800.00
4	Karnataka	16400.00
5	Maharashtra	15000.00
6	Rajasthan	25634.42
	<b>Total</b>	<b>86341.63</b>

\*\*\*